

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-516**

(IB)-190(PB)/2017

CA/2184/2019, CA/2185/2019, CA/2186/2019, CA/2187/2019,  
IA/1441/2021, IA/731/2024, IA/872/2024

**IN THE MATTER OF:**

Union Bank of India

**.....Applicant**

**Vs.**

Era Infra Engineering Limited

**.....Respondent**

**SECTION**

U/s 7 of (IBC) CIRP

**Order delivered on 12.07.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Mr. Vibhor Garg, Mr. Keshav Tiwari, Advs. in  
IA/1441/2021

For the Respondent : Mr. Gautam Singhal, Mr. Rajat Chaudhary, Ms. Aashta  
Vishoi, Ms. Gargi Mukhupadhya, Advs. for R-19 in  
CA/2184/2019

For the State of : Ms. Ankita Sharma, St. Counsel  
Chhattisgarh

For the RP : Mr. Varun Chopra, Adv.

For the Department of : Ms. Shwetal Shepal, Adv. in IA/872/2024  
State Tax

**ORDER**

**CA/2184/2019, CA/2185/2019, CA/2186/2019, CA/2187/2019,  
IA/1441/2021, IA/731/2024 & IA/872/2024:-**

Proxy Counsel on behalf of the Resolution Professional is present and submitted that the main Counsel is on his legs before the Hon'ble Supreme Court and therefore, sought adjournment. Ld. Counsels on behalf of the some

of the Respondents are also present. In view of the request made by the Proxy Counsel on behalf of the Resolution Professional, list all these applications on **22.08.2024**.

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**